

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 463 of 2020

Smt. Marry Anna Shanta Minz Petitioner
Vs.
The State of Jharkhand & Ors. ... Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Navneet Toppo, Advocate
For the Resp.-State : Mrs. Vandana Singh, Sr. SC-II

10/08.09.2021 Mrs. Vandana Singh, learned counsel for the respondents submits that Circular issued by the State Government regarding Leave Encashment is under process for re-consideration and as such, seeks adjournment.

Prayer is allowed.

Put up this case on 23.11.2021.

(Dr. S.N. Pathak, J.)

Punit/-